

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
M.A.No.102 of 2017 (SZ)
in
Application No. 77 of 2017 (SZ)**

Applicant(s)

M/s. Saivijay Pragti Steel
Udyog Private Limited,
Rep. by its Representative,
Bellary District,
Karnataka State.

Vs. Respondent(s)

Padma Kodali,
Bellary District,
Karnataka State.

Legal Practitioners for Applicant(s)

M/s. K. Venkatasubramani

Legal practitioners for respondent(s)

Mrs. A. Yogeshwaran for R1
M/s. R. Thirunavukarasu and
M. Swarnalatha for R2
M/s Devraj Ashok for R3
M/s.Me. Sarashwathy for R4
M/s. D.S. Ekambaram for R5

Application No. 77 of 2016 (SZ)

Applicant(s)

Mr. Padma Kodali, Bellary Dist
Karnataka State

Respondent

Vs. Karnataka State Pollution Control
Board Rep. by its Member Secretary
and others

Legal Practitioners for Applicant(s)

M/s. A. Yogeshwaran

Legal Practitioners for Respondents

M/s. R. Thirunavukarasu and
M. Swarnalatha for R-1
Mr. Devraj Ashok for R-2
Mrs. Me. Saraswathy for R-3
Mr. D.S. Ekambaram for R-4
Mr. K. Venkatasubramani for R-5

Note of the Registry	Orders of the Tribunal
Order No.5	Date: 22 nd August, 2017 <u>M.A.No.102 of 2017:</u> This is an application to receive the additional documents filed by respondent No.5 . Objection if any be filed within 10 days.

List the matter on 09.10.2017.

Application No. 77 of 2017:

Learned counsel appearing for respondent No.5 submitted that objection to the report filed by the Central Pollution Control Board (CPCB) would be filed during the course of the day.

Let it be filed before the Registry.

Learned counsel appearing for the applicant seeks time to file objection to the report filed by the CPCB.

Let it be filed finally within a period of 2 weeks.

List the matter on 09.10.2017.

.....J.M.
(Justice M.S. Nambiar)

